

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.11

**I.A No.237, 238/2022 & 424/2024 in
C.P. (IB) No.50/BB/2021**

IN THE MATTER OF:

M/s. Urban Reserves (India) Privs	...	Petitioner
Vs		
M/s. Vijaya Steels Limited	..	Respondent

Order under Section 7 of I & B Code, 2016

Order delivered on 02.07.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant in I.A No.237/2022	:	Shri Saji.P.John
For RP	:	Shri Chandramouli.P
For Respondent No.2	:	Appeared

ORDER

I.A. No.237 & 238/2022

1. Heard the Ld. Counsel for the Applicant and Respondent No.2 and RP.
2. The RP Counsel stated that RP has filed the compliance to the order dated 24.04.2024 in respect of the Corporate Debtor vide Dy.No.3653 dated 25.06.2024 and the same is taken on record.
3. The Applicant Counsel stated the copy of the compliance is not served on them, therefore, the RP Counsel is directed to serve the copy of the same to the Applicant Counsel.
4. The Counsel for the Respondent No.2 requested three weeks' time to comply with the order dated 24.04.2024. At the request, two weeks' time is granted to comply with the order dated 24.04.2024 duly serving the copy on the otherside. List on **02.08.2024**.

Sd/-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

Sd/-

**(K. BISWAL)
MEMBER (JUDICIAL)**